



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Srinagar.

Notification
Srinagar, the 24th of May, 2018.

SRO 233 - In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat, 1989, and in partial modification of notification SRO No.172 of 2018 dated 12.04.2018 the Government hereby appoint Shri Santokh Singh Basra, Senior Advocate, as Special Public Prosecutor who shall be assisted by Shri S. Bhopinder Singh, Chief Prosecuting Officer Crime Branch, Jammu and Shri Harminder Singh, Chief Prosecuting Officer Samba to conduct the cases titled State Vs Sanji Ram and others and State Vs Shubam Sangra under FIR No.10/2018 involving offences punishable under Section(s) 302,376-D,363,343,120-B,201 RPC P/S Hiranagar on behalf of State of Jammu and Kashmir which is pending disposal before the District and Sessions Judge, Pathankot, Punjab.

By order of the Government of Jammu and Kashmir.

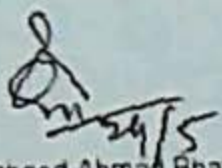
Sd/
(Abdul Majid Bhat)
Secretary to Government,

No LD(Acq)2018/55-Kathua

Dated 24.05.2018

Copy to the -

1. Principal Secretary to Government, Home Department, Srinagar.
2. Registrar General, J&K High Court, Srinagar
3. Director General of Police, J&K Srinagar
4. Inspector General of Police Crime Branch, Srinagar
5. Principal Sessions Judge, Kathua
6. District and Sessions, Judge Pathankot.
7. Director Prosecution, J&K, PHQ, Srinagar.
8. Sh. Santokh Singh Basra, Senior Advocate (Gurdaspur). He shall be entitled to the negotiated remuneration from the State.
9. Shri S. Bhopinder Singh, Chief Prosecuting Officer Crime Branch Jammu
10. Shri Harminder Singh- Chief Prosecuting Officer Samba.
11. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette
12. SRO Section, Department of L,J and PA(w.7.s.c)


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer